

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.619
IB-1082/ND/2020

**IA/5033/2023, IA/1893/2023, IA/2643/2023, IA/2822/2023,
IA/3458/2023 & IA/5136/2023**

IN THE MATTER OF:

Canara Bank

...PETITIONER

Vs.

M/s. NSP Associates (India) Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 22.03.2024
(Hearing through VC & Physical Mode)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:

For the RP

**:Mr Rohit Sehgal RP along with Ms
Veenu Drall Advocate along with Ms
Khushi Malhotra Advocate**

For the Respondent/Corporate Debtor

**:Adv Mohit Nandwani along with
CMA Kamal Deep Tyagi- in IA
2643/2023.**

ORDER

Due to paucity of time, matter is adjourned to **10.05.2024**.

Sd/-
(Court Officer)